

FIR No. 179/20
PS : Nabi Karim
State Vs. Kapil Saini

29.07.2020

Present Ms. Reeta Sharma, Ld. Addl. PP for the State through video conference.

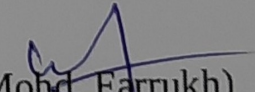
Ms. Neha Sharma, Ld. Counsel for DCW through video conference.

Sh. Vikrant Bhardwaj, Ld. Counsel for applicant/accused through video conference.

1. The present application has been filed seeking anticipatory bail. Reply has been filed by IO and copy has been supplied to Ld. Counsel for applicant through electronic mode.

2. After going through the record such as bail application alongwith record, FIR and reply, it transpires that the alleged date of incident is 11.05.2020 and on 12.05.2020, a quarrel has taken place between the family of applicant/accused and complainant/prosecutrix. It is stated in the application that the said incident is covered in CCTV footage installed by Delhi Government and the said footage was preserved with the Office of local Police Station.

3. In view of the aforesaid facts and circumstances, applicant/accused is directed to join the investigation as and when called by the IO/SHO concerned and provide the necessary material if any to IO. IO shall verify the said material. IO is directed not to take any coercive steps against the applicant/accused till next date. Now to come up on 10.08.2020. Copy of this order be sent to Ld. Counsel for applicant/accused as well as IO through electronic mode.


(Mohd. Farrukh)
ASJ-05 (Central), THC, Delhi
29.07.2020

Bail application no.
FIR No. 47/20
P.S. Kashmiri Gate
State vs Manoj Rai

29.07.2020

Present : Ms. Reeta Sharma, Ld. Addl. PP for State.

Ms. Neha Sharma, Ld. Counsel for DCW.

Mr. SPS Chauhan Ld. Counsel for accused/applicant.

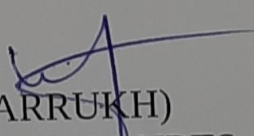
(All are present through video conferencing.)

Proceedings in the present case have been conducted through video conferencing.

Reply has been filed by the IO to the bail application. Copy of the same has been supplied to the ld. Counsel for the complainant electronically. It is stated in the reply that the applicant/accused has already been arrested.

Ld. Counsel for the applicant/accused wishes to withdraw his bail application in view of the arrest of the applicant.

Accordingly, present bail application is dismissed as withdrawn


(MOHD. FARRUKH)
ASJ-05(Central) TIS HAZARI COURTS, DELHI
29/07/2020

FIR No. 29/20
PS : DBG Road
State Vs. Chandan Kumar

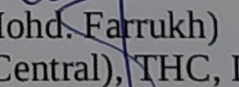
29.07.2020

Present Ms. Reeta Sharma, Ld. Addl. PP for the State through video conference.

Sh. M.R. Maniranjana, Ld. Counsel for applicant/accused through video conference.

1. Part arguments have been heard.
2. During the course of arguments, it is submitted by Ld. Counsel for applicant/accused that chargesheet in this case has already been filed in the Court of Ld. CMM Central District, Tis Hazari Courts, Delhi. Before disposal of this bail application, it is necessary to go through the chargesheet to know as to what material has been collected by the Investigating Agency.

Now to come up on 06.08.2020. Copy of this order be sent to Ld. Counsel for applicant/accused.


(Mohd. Farrukh)
ASJ-05 (Central), THC, Delhi
29.07.2020

FIR No. 361/19
PS : Kotwali
State Vs. Vishal @ Mukul

29.07.2020

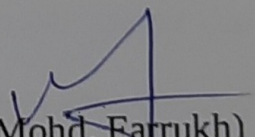
Present Ms. Reeta Sharma, Ld. Addl. PP for the State through video conference.

Sh. Rajesh Kumar, Ld. Counsel for applicant/accused through video conference.

1. The present application has been filed seeking regular bail. Reply has been filed by IO and copy has been supplied to Ld. Counsel for applicant through electronic mode.

2. Chargesheet in this case has already been filed. From the reply filed by IO, it is revealed that 05 persons including applicant/accused are involved in the commission of crime.

3. In view of the aforesaid, before disposal of the present bail application, perusal of the chargesheet is required, therefore, chargesheet be summoned for next date. Now to come up on 04.08.2020. Copy of this order be sent to Ld. Counsel for applicant/accused.


(Mohd. Farrukh)
ASJ-05 (Central), THC, Delhi
29.07.2020

C.C. No. 7826/16
SFIO Vs. Shark Communication Pvt. Ltd.

29.07.2020

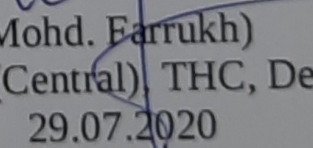
Present Ms. Sumaiya Ahluwalia, Ld. Prosecutor for SFIO through video conference.

Sh. Kunal Rawat, Ld. Additional Central Government Counsel through video conference.

Sh. Anurag Ojha, Ld. Counsel for applicant through video conference.

1. Part arguments heard.

2. For disposal of anticipatory bail application filed by applicant, perusal of Trial Court record is required, therefore, Trial Court record be summoned for next date. Now to come up on 07.08.2020. Till then interim order to continue. Copy of this order be sent to Ld. Counsels appearing today through electronic mode.


(Mohd. Farrukh)
ASJ-05 (Central) THC, Delhi
29.07.2020